

**ORDER-SHEET FOR MAGISTRATE'S RECORDS**  
**DISTRICT : SONITPUR.**  
**IN THE COURT OF SESSIONS JUDGE, SONITPUR AT TEZPUR**  
**Misc. Criminal (Bail) No. 387/2022**

**Najrul Haque**

**Vs.**

**State of Assam**

Sl. No. of Orders	Date	Order	Signature
	<u>05-09-22</u>	<p>Case is put up before me along with the progress report. The case record is withdrawn from the court of Addl. Sessions Judge, (FTC), Sonitpur, Tezpur to my court for disposal.</p> <p>This is an application u/s 439 Cr.P.C. filed by Najrul Haque seeking bail for accused Rasidul Hoque @ Meru @ Babu, who has been in judicial custody since 07-07-2022 in connection with CIR Case No. 02/2018 u/s 9 &amp; 52, r/w Section 2(16), 2(35) and punishable u/s 51 of Wildlife (Protection) Act, 1972.</p> <p>The allegation in the FIR is that on 13-11-2018 on receiving a telephonic report about recovery of some ration &amp; hunting materials at the campus of Sri Manoj Das of Pare-Pal village under Jamuguri PS, staffs of Sildubi A.P. Camp rushed to the spot and found some materials suspected to be used by Rhino Poachers to enter the Panpur Reserve Forest for their survival during the hunting attempt and the materials found were bag packs, some bread, apples, mosquito net, gram, flatten rice (Sira0, Onions, Dates (Khejur), betel nut, Billhook (Bakica), Tripal, tobacco leafs, betel leafs, carry bag and sack and then a team from Central Range, Biswanath Ghat reached the spot at about 1900 hours. Hence, the case.</p> <p>I have heard the learned lawyers appearing for both sides and also perused the contents of the progress report.</p> <p>Learned counsel for State submitted that accused is involved in hunting Rhino which is a serious offence under the WLP Act and therefore, considering the nature and gravity of the offence accused persons may not be enlarged on bail.</p>	

On the other hand, learned counsel appearing for accused assiduously contends that accused is no way connected with the case. He is wrongly framed in the case. It is also submitted that accused was arrested by police on 07-07-2022 and since then he is in judicial custody. There is no need to detain the accused for further investigation. So, learned counsel for accused prays for bail.

Having heard the learned counsel for both sides and on careful consideration of the progress report, it transpires that accused is in judicial custody since 06-07-2022 i.e. for 62 days.

Therefore, considering the period of detention, accused Rasidul Hoque @ Meru @ Babu is enlarged on bail of ₹25,000/- (Rupees Twenty five Thousand) only with one local surety of like amount I/D jail to the satisfaction of the learned Elaka Magistrate.

Send back the progress report in seal cover.

Accordingly, the case is disposed of.

Sessions Judge,  
Sonitpur, Tezpur.